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Agrahayana 08, 1938 (Saka)

LOK SABHA DEBATES

(English Version)

Tenth Session

(Sixteenth Lok Sabha)



(Vol. XX Contains Nos. 1 to 10)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Tuesday, November 29, 2016/Agrahayana 08, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[**HON. SPEAKER** *in the Chair*]

... (*Interruptions*)

MEMBER SWORN

[English]

HON. SPEAKER: Secretary General will now call the name of the Member who has not taken oath or affirmation.

SECRETARY GENERAL: Shri Pradan Baruah. Assam

Shri Pradan Baruah (Lakhimpur) - Oath - Assamese

...(*Interruptions*)

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Speaker Madam, I would like to say something about the Income Tax Act Amendment....(*Interruptions*)

HON. SPEAKER: Not now, may be at 12 O'clock.

...(*Interruptions*)

HON. SPEAKER: Question. 181

Shri Ramdas C. Tadas

...(*Interruptions*)

11.03 hours

(At this stage Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

11.04 hours**ORAL ANSWERS TO QUESTIONS**

[English]

HON. SPEAKER: Shri Ramdas C. Tadas.

(Q. 181)

[Translation]

SHRI RAMDAS C. TADAS: Hon. Speaker Madam, through you, I wish to express my heartfelt gratitude to the Hon. Prime Minister for declaring Bor, a dense and ancient forest area located in my parliamentary constituency of Wardha, as the 47th National Tiger Reserve in the year 2014....
(Interruptions)

I would like to seek clarification from the Hon. Minister regarding the steps taken for the development and maintenance of the Bor Tiger Reserve since its declaration in the year 2014. Additionally, I would like to know what arrangements have been made to ensure the safety of both common citizens and wildlife in the areas surrounding the forest.... *(Interruptions)*

11.04 ½ hours

(At this stage Shri Kanti Lal Bhuria and some other hon. Members came and stood on the floor near the Table.)

SHRI ANIL MADHAV DAVE: Hon. Speaker Madam, in the year 2016-17, the Union Government spent Rs. 380 crore on Project Tiger, with the State Governments contributing 40% of the total... *(Interruptions)* We are trying our best to minimize man-animal and animal-to-animal conflicts outside the forest. It is imperative to create public awareness about this issue. People must understand the root cause of the conflict and it should not be there.

Madam Speaker, second thing is that the reasons due to which the animals come out of the forest... *(Interruptions)* Various efforts are being undertaken to ensure that animals do not stray beyond the forest boundaries and remain within the designated limits of the forest area....*(Interruptions)*

SHRI RAMDAS C. TADAS: Madam Speaker, I would like to know the total number of tiger reserves in Maharashtra along with the number of tigers in the Bor Tiger Reserve in Wardha and Tadoba Tiger Reserve in Chandrapur....*(Interruptions)* What steps have been taken to increase the tiger population in both tiger reserves and other tiger reserves throughout the country?... *(Interruptions)* What further facilities have been considered for tourists visiting Kanha National Park in Madhya Pradesh and Periyar Tiger Reserve in Kerala? ...*(Interruptions)*

SHRI ANIL MADHAV DAVE: Madam Speaker, Hon. Member has asked a question concerning the Tiger Reserves in the entire country along with Madhya Pradesh and Maharashtra. *(Interruptions)* As a result of our efforts, India now has 70% of the world's tiger population.... *(Interruptions)* If there are 100 tigers in the world, 70 are in India. ... *(Interruptions)* We have a total of around 2200 tigers in our country. ... *(Interruptions)* These tigers are being conserved very well as a result, their number is continuously increasing. ... *(Interruptions)* We can identify about 1668 of the tigers from the photos we have. ... *(Interruptions)* With this, we can find out as to which area a particular tiger is in and whether it is alive or not. ... *(Interruptions)* The Government of Maharashtra is taking adequate measures through various projects for conservation of tigers in the State. ... *(Interruptions)* The Union Government is also extending help in this regard. ... *(Interruptions)*

SHRI VINAYAK BHAURAO RAUT: Madam Speaker, the Tiger Projects in Maharashtra and Madhya Pradesh have received substantial amount of funds *(Interruptions)* but unfortunately, a tiger named Jai in Tadoba forest of Maharashtra, who was the pride of the nation, went missing six months ago. ... *(Interruptions)* Many efforts were made to find him. ... *(Interruptions)* It's unfortunate if tigers are disappearing in this manner. ... *(Interruptions)*

Madam Speaker, I would like to ask the hon. Minister about the action being taken against the Maharashtra government official who neglected tiger Jai even though a substantial amount of funds has been provided to them? *(Interruptions)* What instructions have been issued to the State Government to ensure that similar instances do not recur in future? ... *(Interruptions)*

SHRI ANIL MADHAV DAVE: Madam Speaker, the hon. Member has asked a question about a tiger named Jai. ... *(Interruptions)* It is true that Jai, the tiger, has been missing for the past six months. *(Interruptions)*

Madam Speaker, I would like to inform you that a tiger's domain spans around 100 square kilometers and it is off-limits for others. ... *(Interruptions)* We are taking all possible steps to locate the tiger in such a vast and dense forest. ... *(Interruptions)* We have not declared him dead yet. ... *(Interruptions)* He may be alive. ... *(Interruptions)* It was difficult to search through the forest land during the rainy season. ... *(Interruptions)* Now as the rainy season has ended, we are making rigorous efforts to find him. ... *(Interruptions)* The Government of Maharashtra is doing a great job for conservation of tigers in the State. ... *(Interruptions)* Karnataka is also working in this direction. Madhya Pradesh is also doing well in its efforts to save the tigers. *(Interruptions)* Efforts are on. Yet I would like to say that suppose there are 2000 to 2500 tigers, the mortality rate also remains proportional to the birth rate in tigers. ... *(Interruptions)* They also die as a result of aging or fighting with each other or from some disease. ... *(Interruptions)* These are the various reasons but India is the country that introduced the world to the concept of tiger conservation. ... *(Interruptions)* That means, India serves as a global example of what needs to be done for protection and conservation of tigers. ... *(Interruptions)*

HON. SPEAKER: Perhaps, we have recently lost a tiger in Madhya Pradesh because of fighting between them.

. . . *(Interruptions)*

[English]

DR. KULMANI SAMAL: Respected hon. Speaker, Satkosia and Similpal are the two tiger reserves in Odisha. In 2014-15 and 2015-16, the allocation of funds for these two reserves has come down and the monitoring system is also not maintained well. ... *(Interruptions)*

So, I would like to ask the hon. Minister, through you, as to when he is going to allocate sufficient funds and also when he is going to maintain the monitoring system well. ...*(Interruptions)* Thank you.

[Translation]

SHRI ANIL MADHAV DAVE: Madam, though this question relates to Maharashtra, I would like to clarify that a statement has been enclosed with the reply. ... *(Interruptions)* I will provide a written reply later if the hon. Member raises a specific question concerning Odisha. ...*(Interruptions)*

SHRI NANA PATOLE: Madam Speaker, the hon. Minister has provided information about Asia's biggest tiger- Jai. ... *(Interruptions)* I would like to inform the hon. minister that large tigers are slaughtered and smuggled into countries like China. *(Interruptions)* The hon. minister has earlier said that they would take Interpol's assistance in this matter as well if necessary.... *(Interruptions)* That is what he said in Nagpur. *(Interruptions)* I am sure enough that the biggest tiger in Asia, Jai, has been killed. *(Interruptions)* He has been poached and smuggled into a country like China. *(Interruptions)* Is it correct?... *(Interruptions)*

SHRI ANIL MADHAV DAVE: Madam, all I can say about tiger Jai is that we have not found any proof of his death. ... *(Interruptions)* Efforts are on to trace him, however, it is also true that there is enough demand in the market for tiger organs in South East Asia and China.... *(Interruptions)* We keep an eye on these things based on the demand and raise the matter with the neighboring countries.... *(Interruptions)* Though we have limits, we make every effort to ensure that no tiger parts are traded outside of India and when required we take the help of Interpol also in this regard. ... *(Interruptions)* Interpol extends full support to us in this regard. ... *(Interruptions)* Regarding Jai, I would like to say that right now we should not assume that he is dead. ... *(Interruptions)* We are now making every effort to locate him and we will let you know as soon as we are successful. *(Interruptions)*

HON. SPEAKER: What is this?

...*(Interruptions)*

[English]

HON. SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.13 hours

The Lok Sabha then adjourned till Thirty Minutes past Eleven of the Clock.

11.30 hours

The Lok Sabha reassembled at Thirty Minutes past Eleven of the Clock.

(Hon. Speaker in the Chair)

[Translation]

... (Interruptions)

HON. SPEAKER: No, no. Nothing at the moment.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, this is not the way. In a democracy, there should be discussion on each and every issue. ...
(Interruptions) We are trying... *(Interruptions)*

[English]

HON. SPEAKER: Now, Q. No. 182 – Shri Gajanan Kirtikar

... (Interruptions)

11.31 hours

(At this stage, Shri D.K. Suresh, Shri Sunil Kumar Mondal and some other hon. Members came and stood on the floor near the Table.)

ORAL ANSWERS TO QUESTIONS...contd**(Q. 182)***[Translation]*

SHRI GAJANAN KIRTIKAR: Hon. Speaker, Madam, the hallmarking system is now in place for gold and silver jewelry but diamond industry is thriving in our country.... *(Interruptions)* Diamond jewelry is imported and exported in large quantities. However, media reports have revealed the fact that a significant amount of fake and subpar quality diamonds are being imported from China. *(Interruptions)*

Therefore, I would like to know from the hon. Minister about the steps being taken by the Government to safeguard the interests of consumers who purchase diamonds.*(Interruptions)* Whether the Government proposes to introduce a system like hallmarking for diamond industry as well?

SHRI C.R. CHAUDHARY: Hon. Speaker, Madam, actually B.I.S. is working on precious metals. ... *(Interruptions)* This work was earlier done on one of the most precious metals, gold in the year 2000. ... *(Interruptions)* A request was made by the RBI in the year 1999 that some impurities were found in the selling of gold; a survey was conducted in this regard in the year 2001. *(Interruptions)* According to the survey, impurities were found ranging from 11 percent to 13 percent. *(Interruptions)* For this reason, the RBI and BIS decided to implement a system of hallmarking for all gold jewelry. *(Interruptions)* However, I would like to inform you that this is a voluntary provision. It is not compulsory for any jeweler to obtain a license.

After coming into effect of this provision, there are more than 17000 licensees and 409 Assaying and Hallmarking Centers to where hallmarking of gold jewelry is done. ... *(Interruptions)* I would like to inform the Hon. Member, through you, that there is currently no such provision for hallmarking of diamonds....*(Interruptions)* As this point has been raised, the Department will take it into consideration. As of now, diamonds are not considered precious metals, but gold and silver are.

SHRI GAJANAN KIRTIKAR: Hon. Speaker, Madam, according to the report of the World Gold Council, only about 30 percent of the jewelry in the country is hallmarked. ... *(Interruptions)* The quality and credibility of some hallmarking centers is also a matter of concern. ... *(Interruptions)* At present, no proposal is under consideration of the Government to make hallmarking of gold and silver jewelry mandatory as per the enabling provisions of the Bureau of Indian Standards Act, 2016.... *(Interruptions)*

Therefore, I would like to know from the hon. Minister as to what are the difficulties faced by the Government in making hallmarking mandatory and what steps are being taken by the Government to overcome those difficulties?

SHRI C.R. CHAUDHARY: Hon. Speaker, Madam, hon. Member has raised a very good point that in virtual gold the World Gold Council has pointed out that hallmarking in India takes place only on 30 per cent of the jewelry.... *(Interruptions)* This has been mentioned in the report of the World Gold Council also. The report has also mentioned that in India even today 10

to 15 percent impurities are found in 50 percent of the jewelry which is not hallmarked.... *(Interruptions)* There is a need to take Steps in this regard. I would like to tell the Hon. Member that BIS-2016 Act has been passed in March, 2016, and Section 14 of this Act makes it mandatory that every jeweler will have to get the hall marking system done through INH.... *(Interruptions)* Rules and regulations are being made in this regard, but these have not been implemented yet, these have been passed but are yet to be implemented. Therefore, through you, in respect of the concern shown by the hon. Member, I would like to state that the Department will consider his concern seriously and an Act has also been enacted in this regard.... *(Interruptions)*

[English]

HON. SPEAKER: Please go to your seats.

... *(Interruptions)*

HON. SPEAKER: What is all this?

... *(Interruptions)*

HON. SPEAKER: What you are doing is not fair.

... *(Interruptions)*

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11.36 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

[English]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shri Mallikarjun Kharge, Shri Jyotiraditya M. Scindia, Shri K.C. Venugopal, Shri Sudip Bandyopadhyay, Shri Jai Prakash Narayan Yadav, Shri Dharmendra Yadav, Shri Rajesh Ranjan, Shrimati P.K. Shreemathi Teacher, Shri P.K. Biju, Dr. A. Sampath, Shri N.K. Premchandran, Shri P. Kumar, Prof. Saugata Roy, Shri Shailesh Kumar, Shri Jitendra Chaudhury, Adv. Joice, George, Shri Mohammad Salim, Shri M.B. Rajesh, Shri P. Karunakaram and Shri Md. Badaruddoz Khan on different issues.

... (Interruptions)

HON. SPEAKER: The matters though important do not warrant interruption of business of the day. The matters can be raised through other opportunities. I have, therefore, disallowed all the notices of Adjournment Motion.

... (*Interruptions*)

12.02 hours

(At this stage, Shri Kalyan Banerjee, Shri K.C. Venugopal, Shri Dharmendra Pradhan and some other hon. Members came and stood on the floor near the Table.)

... (*Interruptions*)

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 183 to 200

Unstarred Question Nos. 2071 to 2300

***For Questions, please refer to Master copy of English version, placed in the Library.**

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

12.03 hours**PAPERS LAID ON THE TABLE***[English]***HON. SPEAKER:** Now, Papers to be laid on the Table.*... (Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5518/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Economics Statistics, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5519/16/16]

... (*Interruptions*)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS' WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): Madam Speaker, I beg to lay the following papers on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2015-2016.

(ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5520/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

(i) S.O. 3053(E) published in Gazette of India dated 23rd September, 2016, regarding Assistant Director and Deputy

Director of the Central Fertilizer Quality Control and Training Institute and its Regional Laboratories at Mumbai, Kalyani and Chennai are declared as Fertiliser Inspector for a period of six months from the date of issue of the notification.

- (ii) The Fertiliser (Control) Amendment Order, 2016 published in Notification No. S.O.3054(E) in Gazette of India dated 23rd September, 2016.

[Placed in Library, See No. LT 5521/16/16]

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 5522/16/16]

- (4) A copy of the Multi-State Cooperative Societies (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.798(E) Gazette of India dated 17th August, 2016, under sub-section (3) of Section 124 of the Multi-State Cooperative Societies Act, 2002.

[Placed in Library, See No. LT 5523/16/16]

- (5) A copy of the Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O. 2614(E) in Gazette of India dated 5th August, 2016 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

[Placed in Library, See No. LT 5524/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5525/16/16]

... (*Interruptions*)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHNAPAL GURJAR): Madam Speaker, I beg to lay on the Table, a copy each of the following

papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2015-2016.

(2) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5526/16/16]

... (*Interruptions*)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5527/16/16]

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 5528/16/16]

- (ii) Memorandum of Understanding (Hindi and English versions) between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 5529/16/16]

- (iii) Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 5530/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): Madam, I beg to lay on the Table:-

(1) A copy of Notification No. G.S.R.3371(E) (Hindi and English versions) published in Gazette of India dated 3rd November, 2016 order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi, 2016-17 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.

[Placed in Library, See No. LT 5531/16/16]

(2) A copy of the Chemical Weapons Convention Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.834(E) in Gazette of

India dated 30th August, 2016 under Section 56 of the Chemical Weapons Convention Act, 2000.

[Placed in Library, See No. LT 5532/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): Madam, I beg to lay on the Table:-

(1) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. EP.1(1)/2015 in Gazette of India dated 10th May, 2016 under sub-section (5) of Section 45 of the Food Corporation Act, 1964.

[Placed in Library, See No. LT 5533/16/16]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2015-2016. ...
(*Interruptions*)

[Placed in Library, See No. LT 5534/16/16]

HON. SPEAKER: Hon. Members, please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: I am requesting you. Please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: Let me start 'Zero Hour'.

... (*Interruptions*)

HON. SPEAKER: Shri Premachandran ji, I have got your notice of privilege. It is under my consideration.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2.00 pm.

12.06 hours

The Lok Sabha then adjourned till Fourteen of the Clock.

14.02 hours

*The Lok Sabha re-assembled at Two Minutes
past Fourteen of the Clock.*

(Shri Hukum Singh in the Chair)

... (Interruptions)

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Chairperson,
Sir, look here for a minute.... *(Interruptions)*

HON. CHAIRPERSON: First let me read 377.

... (Interruptions)

14.02 ½ hours**MATTERS UNDER RULE 377***

[English]

HON. CHAIRPERSON: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Members may personally handover text of the matter at the Table as per the procedure.

... (Interruptions)

*Treated as laid on the Table.

**(i) Need to complete the construction of Lower Subansiri Hydro
Electrical Project in Assam**

SHRI RAM PRASAD SARMAH (TEZPUR): As the Union Government is well aware that Lower Subansiri Hydro Electrical Project/Dam construction work has got delayed for years and in view of present power crises in the country it is high time to take further steps to find out alternative sources of energy to meet our demand and for over all development particularly for North Eastern States. This 2000 MW Lower Subansiri Hydroelectric Project, is the biggest Project undertaken in India on river Subansiri. This project would also be important for India's tactical talk on power with China. If we fail to develop our hydro power project, our negotiating capacity with China will be affected. Initial estimated cost of construction was Rs. 4500 crore but the delay has now escalated the cost to the tune of Rs. 18000 crore thereby escalating the cost of production per unit of energy. A comprehensive Environment Impact Assessment (EIA) study for Lower Subansiri was submitted by NHPC for appraisal, covering all the environmental aspects and baseline data with respect to meteorology, geology, seismology, water quality, land use pattern, terrestrial ecology, wildlife, aquatic ecology, fisheries and socio-economic aspects, as well as disaster management plan. Government should also ensure all mitigation measures so that adverse environment impact be minimized and also ensure to supply of 600 MW to Assam.

I demand from Union Government to complete the rest of construction work of Lower Subansiri Hydro Electrical Projects in larger interest of people of Assam and North East.

(ii) Need to fast track the recovery of big loans and waiving off small loans of farmers in Uttar Pradesh particularly in Hamirpur Parliament Constituency.

[Translation]

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): India is presently the most emerging economy in the world and we have set a high growth rate target. In order to achieve the fast pace of development, it is very important to provide funds for investment to the private sector to generate new employment opportunities. This loan has to be repaid by the private sector in a certain time period but at present there are about 70 thousand cases pending in the Debt Recovery Tribunals which is a matter of concern.

The speedy disposal of loan recovery is the need of the hour today. Although the present time-limit for disposal of these cases is 180 days, for various reasons, these cases go on for years and the recovery of loans gets delayed. In today's time, the Reserve Bank should public the names of big debtors. While the Reserve Bank is concerned about protecting the reputation of these large debtors, in my parliamentary constituency of Hamirpur (U.P.) and across the Bundelkhand region, the average agricultural loan amounts to barely Rs. 30,000. Yet, to recover these small amounts, financial institutions employ all possible coercive measures, sparing no effort in undermining the dignity of farmers, so much so that many farmers are driven to the extreme step of suicide. In the last two decades, nearly 20,000 farmers have committed suicide in Uttar Pradesh whereas taking advantage of the

loopholes in the law, some big debtors have flown out of the country without repaying the loan. There is a need to amend the law in this regard to keep a check on such incidents. If issues related to loan recovery are not resolved promptly, it will create an unfavourable environment for business in the country, leading to a decline in investments and adversely affecting the growth rate. Moreover, in my parliamentary constituency of Hamirpur (U.P.) and across the entire Bundelkhand region, where around 40% of the population has migrated over the past ten years in search of employment, there will be a further decline in job opportunities for these migrants, worsening their already dire situation.

Therefore, I request the Government to speed up the disposal of loan recovery cases and to waive off the interest on the farmers' loans.

(iii) Need to construct underpass and road over bridges on Udhna-Jalgaon railway line in Bardoli parliamentary constituency, Gujarat.

SHRI PRABHUBHAI NAGARBHAI VASAVA (BARDOLI): In the absence of railway over bridges or underpasses at three important places on Udyana-Jalgaon (Tapi railway line) passing through my Lok Sabha constituency Bardoli, Gujarat, accidents are taking place regularly and people are facing difficulties due to traffic jams. Therefore, I demand from the Government to construct an underpass at LC Gate No. 13 in the middle of Chalthan village and a railway over bridge each at Gate No. 27 of Bardoli State Highway No. 88 and Gate No. 51 of Vyara National State Highway No.56 as early as possible.

(iv) Need to include Mahar/Mahara caste of Chhattisgarh in the list of Scheduled Castes.

SHRI VIKRAM USENDI (KANKER): The Mahara/Maahara caste residing in the state of Chhattisgarh is basically a sub-group of the Mahaar caste, which is called Mahara/Maahara in the Chhattisgarhi dialect. Weaving cotton cloth and Kotwari are their main occupations. These castes are found in Dhamtari, Raipur, Durg, Rajnandgaon, Kawardha, Bilaspur, Mahasamund, Kanker, Bastar, Dantewada, Narayanpur, Bijapur, Janjgir-Champa, Raigarh, Sarguja etc. districts of Chhattisgarh. Following the decision of the Chhattisgarh State Council of Ministers and the recommendation made by the Department of Tribal and Scheduled Caste Development, the Government of Chhattisgarh, through its Department of Tribal and Scheduled Caste Development, sent a proposal to the Ministry of Social Justice and Empowerment, Government of India, on 8.5.2008, seeking the inclusion of the Mahar/Mahara community in the list of Scheduled Castes of Chhattisgarh State. Regarding this proposal, the Ministry of Social Justice and Empowerment, Government of India, in its letter dated 21.10.2008, mentioned that the proposal for inclusion of Mahara caste was sent by the undivided Madhya Pradesh government in the year 1989, by which a study was conducted on the Mahara/Maahara families residing within the geographical boundary of the present Chhattisgarh state and a notification regarding their inclusion in the list of Scheduled Castes of the divided state of Madhya Pradesh was issued by the Government of India in the year 2002 after its acceptance by the ORGI. The Government of Chhattisgarh, through

its Department of Tribal and Scheduled Caste Development, vide letter No. F-10-66/2009/25/2 dated 13th June, 2016, has recommended to the Joint Secretary, Ministry of Social Justice and Empowerment, Government of India, to reconsider the said proposal and to take appropriate action thereon. The people of this caste are facing a lot of difficulties and are being deprived of constitutional benefits due to non-inclusion in the list of Scheduled Castes. Kindly take appropriate action soon so that the long standing problem of these communities could be solved.

(v) Need to set up a super Speciality Hospital/Polyclinic and six more CGHS Wellness Centres in Jabalpur, Madhya Pradesh.

SHRI RAKESH SINGH (JABALPUR): There are around 115 Central Government Offices/Organizations in Jabalpur city. Besides, MES and Military Base Workshop and Central Ordinance Depot with 4 major ordinance factories of the Ministry of Defence are also situated in Jabalpur. As such, the number of CGHS beneficiaries including retired and working Defence personnel and their dependents is 85 thousand.

At present, only 04 CGHS wellness centres are there in Jabalpur city to provide medical facilities to these 85 thousand beneficiaries. On behalf of the people of Jabalpur, I express my gratitude towards the Hon. Health Minister for announcing an additional wellness center during his stay in Jabalpur. Despite all this, there is an urgent need to set up a multi super-speciality hospital or a poly clinic under CGHS and 06 more wellness centers in Jabalpur in view of the high number of beneficiaries.

In fact, the average number of beneficiaries per wellness center in other cities is between 03 thousand and 10 thousand whereas in Jabalpur, this average is 22 thousand per wellness center. Thus the workload in each wellness center is double. As a result, senior citizens have to stand in queue for hours. Moreover, due to insufficient number of doctors and staff in CGHS, they do not get proper treatment.

In view of the above data and as per the existing rules of Government of India in respect of CGHS, there is a pressing need to open a multi-

speciality hospital or a poly clinic and 06 more wellness centers in the city under CGHS to provide proper medical facilities to the beneficiaries in Jabalpur. I hope the Government will pay special attention to it and take appropriate decision in this regard.

(vi) Need to construct a irrigation canal to channelise the water of Chandan dam to Godda, Jharkhand

[English]

SHRI NISHIKANT DUBEY (GODDA): The construction of Chandan Dam in Banka district of Bihar started in 1962 at the cost of Rs. 3 crore and was completed in 1978 at the cost of Rs. 12 crores. It can irrigate 80 thousand hectares of Rabi and Kharif crops. Under this large scale irrigation project, there was a plan to build 105 Kilometre long canal of which 35 Kilometre of canal was to be in Bihar's Banka and the 70 Kms of canal in Jharkhand's Godda. The water from the dam was to reach Godda's Triveni, Kajhiya, Harna north and Harna south. It had to be connected to poriyahat's proposed Suggabathan dam. This was also to be the support of river Basin under Mahagamas like Sonapur, Bhaura, Rajabandh and Sunder reservoir. Santhal Pargana is affected by naxalism and terrorism. I request to help the farmers of Godda district, Jharkhand so that the farmers get what is rightful which has been neglected from 1978. Once this canal is built, Godda district alone will be able to feed entire Jharkhand.

(vii) Need to ban TV serials depicting wrong portrayal of historical and mythological texts.

[Translation]

SHRI SUDHEER GUPTA (MANDSOUR): These days a number of serials based on mythological and religious characters are shown on TV channels. However, through people and my own observation too, it has come to notice that in an attempt to make the serials spicier and to increase the number of audience, the producers and directors are disregarding facts thereby hurting the religious sentiments. I discussed it with many learned persons and scholars having knowledge of our Shastras. Everyone has expressed concern over the tampering of mythological facts in the serials. Tampering of facts not only sends a wrong message in the society but also the new generation is getting misleading information about the mythological events. This is a blow to the sentiments of society. Therefore, I request the government to issue guidelines for TV channels and producers making religious serials and apprise them of the present provision. Also, the provisions like putting ban on serials tampering the facts should be made.

(viii) Need to take immediate remedial steps to check soil erosion by rivers in various districts of Jharkhand particularly in Palamu and Garhwa districts.

SHRI VISHNU DAYAL RAM (PALAMU): The findings of the survey conducted by the Ministry of Environment, Forest and Climate Change, Government of India under the leadership of Space Applications Centre, Ahmedabad, an agency of Indian Space Research Organization (ISRO), in respect of soil erosion, are very shocking and alarming. The survey showed that 80 thousand hectares of land in Jharkhand has become almost barren due to soil erosion in the last eight years. The fertile topsoil of this land is being washed away into streams and rivers due to 15 centimetres of rainfall and flooding. As per the report prepared on the basis of the survey, the condition of four districts of Jharkhand state is terrible which includes Palamu district of my parliamentary constituency also.

The report says that out of the total 8,02,291 hectare area of Palamu district, 50,363 hectares of land is under erosion. Severe erosion is taking place not only by North Koel river but also by Amanat and Son rivers in Palamu and Garhwa districts due to which not only the cultivable land is eroded but also the houses have been washed away. People are leaving their houses and going to other places. Especially on the eastern bank of North Koel river, the area from Kadal village to Salkhani and from Utari to Muhammadganj, from Muhammadganj to Bhajaniya panchayat and the area of Srinagar is completely in the grip of erosion and due to decrease in water level in the river, sand is accumulating on the cultivable land. If effective

steps are not taken in time to control the soil erosion, a large number of people will be compelled to migrate.

It is very important to prevent soil degradation to preserve human civilization. It takes 1000 years for a fertile layer of soil to be formed.

I request the Union Government to join hands with the State Government to take decisive step on a sensitive issue like soil erosion soon and initiate efforts to solve the existing problems and the problems which may arise further.

**(ix) Need to regularise the services of temporary labourers engaged by
FCI Depot Ghevra, Delhi.**

SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ): I would like to draw the attention of the Minister of Consumer Affairs, Food and Public Distribution to the prevailing lackadaisical attitude of the officials in Ghevra depot of Food Corporation of India, Delhi and exploitation of the workers there. Management and the Employees Union entered into an agreement in the year 1991 for regularization of 617 casual labourers working in the Food Corporation of India since the year 1985. As per the agreement, medical examination of all the labourers was conducted in the year 1992. After medical examination, the management regularized 451 labourers. The rest of the workers were told that they would be regularized later. However, the remaining 166 workers are working on a casual basis till date. They were completely forgotten by the management while the Supreme Court has also upheld the principle of equal pay and facilities for equal work. Seniority has been ignored completely in the process of regularization. The management regularized the workers, ignoring the seniority order. They do not even reply adequately to the queries asked by the workers.

Therefore, I demand from the hon. Minister to look into this matter and do justice to these workers. The government must issue orders to regularize the remaining casual laborers ensuring these workers receive justice and can provide a decent living for their families amid soaring costs.

(x) Need to construct a Road Over Bridge between Hazaribagh Road railway station and Keshwari railway station in Kodarma Parliamentary constituency, Jharkhand.

SHRI RAVINDRA KUMAR ROY (KODARMA): The construction of road over bridge between Hazaribagh Road and Keshwari railway stations in my parliamentary constituency Kodarma (Jharkhand) has been pending for many years. All formalities in respect of this over bridge have been completed. The fund sharing between the State and the Railway Department has also been decided for this purpose. But, even after several years, construction work of the bridge has not yet started. Every day a long traffic jam occurs there and in the absence of the bridge the public is facing a lot of inconvenience.

I request the hon. Railway Minister to direct the concerned authorities to construct this over bridge without any further delay.

(xi) Need to bring a policy to monitor the working of labour contractors*[English]*

SHRIMATI RAKASHATAI KHADSE (RAVER): In almost all sectors, casual workers on daily wage basis by labour contractors are deployed not only in Public Sector Undertakings, Manufacturing Units, Banks but even to large extent in private companies including Small and Medium Industries. It has been learnt that there are many contractual workers working in PSUs and Banks carrying out the work of Clerks, Stenos etc. These labours are on contract basis on the pay roll of labour contractors. there are no stringent rules and regulations for the labour contractors and no mechanism has been established to keep a check on these labour contractors. These labour contractors are exploiting the labourers by not paying overtime allowance for 12 to 15 hrs of daily duty with no weekly holiday. There are large number of Security Guards facing the same consequences while performing night duties and are not being paid the night allowance with other necessary contents which are compulsory for them like uniform dress, shoes, belt and cap etc. including medical allowance, ESIC facility, PF and other social security benefits. These contractors are managing the tenders and every time by changing the name of the firms on rotation. Even these contractors have established relations with the top officers working on key positions and often please them by illegal means. I request Hon'ble Minister to bring a new policy for labour-oriented employment by making the organisations to appoint the staff and labour other than their permanent staff. Further, there is a need to examine working of the labour contractors and quickly establish

guidelines held responsible for any lapse proved against the labour contractor. If need be, labour laws may also be changed/amended accordingly so that these contractors stop exploiting the contract labourers.

(xii) Need to develop public infrastructure conducive to differently-abled people in the country.

[Translation]

DR. VIRENDRA KUMAR (TIKAMGARH): For the first time after 69 years of our independence, the Government has taken care of the disabled people on the initiative taken by hon. Prime Minister Shri Narendra Modi. There have been some flaws in all the rules and regulations made for the disabled in the country so far due to which their condition and problems still remain the same. It is quite depressing that disabled in our country are treated so poorly and that most of the provisions made to provide facilities to them are only provided on paper. These things have come to light openly during an audit conducted recently in the country under Accessible India.

According to a report of the World Bank, people with disabilities are deprived of many facilities. The families of the persons with disabilities are poorer than average and have less means of earning. Due to lack of facilities for the disabled and neglect towards them, many disabled children are unable to receive even primary education. Even those disabled who get employment, face inconvenience at work place every day. It is because of the encouragement and concern shown by hon. Prime Minister Shri Narendra

Modi for the disabled that they have proved their talent to the whole world in international sports events.

In such circumstances, I urge the Government to develop an infrastructure for the disabled to ensure that they live a dignified life and do not face any kind of inconvenience in public places and they too could contribute to the development of the country with their knowledge and qualities.

(xiii) Need to start work on the North-South Corridor of Diamond Quadrilateral Railway Project to establish high speed railway network in the country.

SHRI PRAHLAD SINGH PATEL (DAMOH): In a State like Madhya Pradesh, regions such as Bundelkhand, Mahakaushal and Vindhya suffer from a lack of railway connectivity. Surveys for several routes viz. Jabalpur-Panna-Damoh, Khajuraho-Bhopal and Shridham-Ramtek have been conducted but there is no progress of work on them. In these surveys, the most important railway project, the Railway Diamond Quadrilateral Scheme could also have its North-South connecting route pass through Bundelkhand, from Lalitpur (U.P.) to Ramtek (Maharashtra), via the districts of Sagar and Narsinghpur. In the manifesto of the NDA as well as at the time of formation of the Government, it was promised that a Railway Diamond Quadrilateral will be developed. I, therefore, urge the Government to start the Railway Diamond Quadrilateral Scheme at the earliest in order to shorten the distance between the North and the South through.

(xiv) Need to declare and develop the Sindkhed Raja, the birth place of Rajmata Jijau-mother of Chhatrapati Shivaji- in Buldhana district, Maharashtra as a historical place of international importance.

SHRI RAJEEV SATAV (HINGOLI): I demand from the Union Government that Sindkhed Raja, district Buldhana, Maharashtra, the birthplace of Rajmata Jijau, mother of Chhatrapati Shivaji Maharaj be developed as a memorial site of international standards.

Besides being the creator of the concept of *Hindavi Swaraj* and the mother of Chhatrapati Shivaji Maharaj, Rajmata Jijau served as his mentor and inspiration too. Her life was full of bravery and sacrifice.

Rajmata Jijau did not lose patience even after facing difficulties and adverse circumstances throughout her life. She instilled these ideals in her son “Shiva”, who went on to become “Chhatrapati Shivaji Maharaj”, the founder of *Hindavi Swaraj*.

Rashtramata Jijau’s birthplace Sindkhed Raja, district Buldhana is a sacred place and is like a *Shivtirth* and *Matritirth* for the people of Maharashtra. It is a historical and inspirational heritage place for all the people of Maharashtra. I urge the Government to confer the status of monument of international standards to Sindkhed Raja, the birthplace of Rajmata Jijau and an amount of Rs. 1100 crore be made available for it.

(xv) Need to provide financial assistance to Karnataka affected by drought

[English]

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): The State of Karnataka has been subjected to severe drought successively for the last six years. This year deficit and scarcity in rainfall has put the State in very bad condition. This year, 139 Taluks out of 176 Taluks in the State are declared as drought affected Taluks. This has caused huge economic loss to the State in general and agrarian community in particular. Deficit rainfall consecutively for more than six years have resulted in very poor or no storage in minor irrigation tanks and also depletion of groundwater level in the State which is an important source for drinking water for rural population and livestock.

The total estimated loss due to drought in the State is Rs. 17,193 crores. The central team has also studied the ground realities. Government of Karnataka has sought assistance from the Union Government under NDRF to the tune of Rs. 4,702.54 crores, in addition to special assistance of Rs. 967.76 crores.

Hence, I urge upon the Union Government to sanction the financial assistance sought by the Government of Karnataka under NDRF to the tune of Rs. 4,702.54 crores and special assistance of Rs. 967.76 cores to the Karnataka State immediately and save the lives of the poor people in the State.

(xvi) Need to provide financial support to Solar Pump programmed in North Eastern States

SHRI GAURAV GOGOI (KALIABOR): In December 2014 the Indian Government launched a credit-linked back ended capital subsidy scheme (through NABARD) to be implemented for promotion of installation of solar pumpsets. The scheme involves provision of loans by commercial Banks, RRBs, State and District Central Cooperative Banks, SCARDBs and NABARD (under direct lending) for installation of Solar PV Pumping systems for the purpose of irrigation with provision of capital subsidy.

Given the vulnerabilities of the Northeast India, I would like to place the following demands for better implementation of the Solar Pump Program:-

Special Category Region for Northeast India- Northeast India has lower solar irradiance compared to the rest of the country. therefore, more effort is needed to promote solar power usage. Ministry of New and Renewable Energy has already considered Northeast India as special category states in the Solar Rooftop Program under NABARD Scheme.

Rise in Subsidy allocation- As the scheme targets small and marginal farmers in Northeast India the demand for solar pump must be encouraged. Currently the subsidy for the Solar Pump scheme is 30%-35% which is too low. the Solar Rooftop Program has a subsidy component of 70%. The low

subsidy and the additional cost of solar pump and interest on loan amount makes the Solar Pump program unviable in its current design.

It is strongly recommended to give special support to Northeast India to ensure that the scheme reach out to the small and marginal farmers in a sustainable manner.

**(xvii) Need to develop tourism infrastructure in Sirumalai Hills near
Dindigul in Tamil Nadu**

SHRI M. UDHAYAKUMAR (DINDIGUL): Sirumalai Hills covers about 60,000 acre and ranges about 1600 metres from sea level and is 25 Kms. from Dindigul town. It also has a water stream which is an attraction for tourists and view point to view full Dindigul City, Rockfort of Dindigul and Madurai city.

There is a huge scope in developing this Sirumalai as similar or more than that of Ooty and Kodaikanal in Tamil Nadu. Keeping in mind the Government of Tamil Nadu headed by PuratchiThalaivi Amma planned to develop Sirumalai hill near Dindigul in a big way by the Tamil Nadu Tourism Department Corporation. It has drawn up a plan to establish a big botanical garden sprawling over 10 acres on the lines of Bryant Park in Kodaikanal and would have all native species. A 35 acre land under the control of Sericulture Department has been identified for developing facilities for tourists.

The Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) is going to establish a substation to ensure uninterrupted power supply to the park and areas around it.

I urge upon the Ministry of Tourism to extend a helping hand to the Tamil Nadu Government in developing the Sirumalai Hills as a tourist spot by providing assistance from Tourism Infrastructure Development Fund. The

following infrastructure development may be done by the Central sector scheme.

- Constructing a telescope house from tourist point of view.
- Setting up Organic farms as in other Hill stations.
- Rope car facilities may be provided for the tourists.

I also request the Central Government to include Tamil Nadu Government in 'Hunar Se Rozgar Tak' programme.

(xviii) Need to construct a service Road on National Highway No. 45 at Samayapuram village in Perambalur Parliamentary Constituency of Tamil Nadu

SHRI R.P. MARUTHARAJAA (PERAMBALUR): The Samayapuram village falling under the jurisdiction of Perambalur Lok Sabha Constituency is visited by lakhs of devotees from across the state for its famous temple town. Due to lack of a service road on this stretch, the devotees and the local administration have been facing hardship in particular during the festive season during April-May when lakhs of devotees assemble here. The four lane stretch between Padalur-Trichy Section on National highway No. 45 has been under the O & M stage and due to this many accidents take place and the people have to drive/walk a long distance for coming to the Samayapuram village.

Keeping in mind the dire necessity of providing a service road to the Samayapuram Village and also the hardship faced by the public at large, I urge upon the Government to give top priority to redress the grievance and fulfill the long pending demand of the people of my constituency and issue necessary orders to concerned authorities for providing a service Road to Samayapuram village.

(xix) Need to bring normalcy along the Line of Control

PROF. SAUGATA ROY (DUM DUM): The situation on the LoC in J&K is very serious. The day after killing of 3 Indian soldiers, India opened fire on LoC which killed 12 Pakistanis. Pakistan has said it lost 3 army personnel including a Captain, while 9 civilians were killed when Indian fire hit a bus on the Neelum Valley road on the Dudhnial sector in PoK. India accused Pakistan for opening fire on civilian target on the sectors of Machil, Keran and Gurez on 23.11.2016. The Indian DGMO spoke to his Pakistan counterpart on hotline following a Pakistan request. The violence on the LoC has escalated sharply after the surgical strikes on 28 September with 12 Military Personnel and 12 Civilians recorded to have been killed till 15 November. Infiltration attempts by terrorists and militants on India have escalated the issue. Urgent steps both diplomatic and military are needed to bring normalcy in LoC area.

(xx) Need to provide remunerative price of paddy and jute to farmers in West Bengal particularly in Krishnanagar Parliamentary Constituency

SHRI TAPAS PAUL (KRISHNANAGAR): Over the last 15 years over 2 lakh farmer have committed suicide in different parts of the country due to an acute agrarian crisis. West Bengal which is otherwise blessed with very fertile soil, agriculture has also been very badly affected by a spate of farmers' suicides in the recent years. One of the main reason for the crisis is that the farmers are getting very low rates for the paddy and jute crops in Krishnanagar Parliamentary Constituency, West Bengal. There is a need to look into this matter urgently so that this unhealthy trend of farmers' suicides in the state of West Bengal can be reversed.

(xxi) Need to declare Malkangiri district in Odisha as a Japanese Encephalitis Vaccine District and start timely vaccination in the district

SHRI BALBHADRA MAJHI (NABARANGPUR): Japanese Encephalitis outbreak in Malkangiri district of Odisha has already caused death of more than 100 children. The occurrence of Japanese Encephalitis was first reported in 2012. Since then Government of Odisha has been requesting the Central Government to include Malkangiri as a Japanese Encephalitis Vaccine District but Centre is yet to do the same. Timely vaccination of children could have saved these innocent lives.

It is, therefore, urged upon the Central Government to declare Malkangiri as Japanese Encephalitis Vaccine District and start timely vaccination.

(xxii) Need to implement the Coastal Regulation Zone (CRZ)**Notification, 2011**

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): The coastal Regulation Zone (CRZ) Notification 2011 enshrines the concept of a Coastal Zone Management Plan (CZMP). It will be prepared with the fullest involvement and participation of local communities. What is the definition of the 'No Development Zone'? The "no development zone" definition has been changed. It is reduced from 200 meters from the high-tide line to 100 meters only. This has been done to meet increased demands of housing of fishing and other traditional coastal communities. Importance of CRZ Notification in India becomes all the more important since our country has a long coastline of 7516 km. Our coastal ecosystems provide protection from natural disasters such as floods and tsunamis to the 250 million people who live in our coastal areas. Coastal waters provide a source of primary livelihood to 7 million households. Our marine ecosystem is a treasure trove of biodiversity, which we are only beginning to discover and catalogue. Thus, our coastline is both a precious natural resource and an important economic asset, and we need a robust progressive framework to regulate our coast.

Therefore, I urge upon the Ministry of Environment, Forest and Climate Change to implement the CRZ Notification, 2011 immediately.

**(xxiii) Need to provide financial assistance to cooperative sugar factories
in Andhra Pradesh**

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): In my State Andhra Pradesh 80 per cent of sugarcane cultivators under the Cooperative Sugar industries are small and marginal farmers. They grow sugarcane in their small holding and leased land from big farmers. Due to vagaries of monsoon, payment of higher lease rates, high cost of labour, non-availability of labour (MGNREGA), higher cost of harvesting and transportation, growing sugarcane is not remunerative leading to decreased cane area and lower cane availability for crushing to run the sugar industry for a minimum duration of 130 days.

The cooperative sugar factories were established for the betterment of the livelihood of farming community in the State; and to provide employment for the rural folk to uplift their standard of living. With this ambition about 16 cooperative sugar industries were established. Out of this only 10 cooperative sugar industries are existing and out of these only six cooperative sugar industries are working with a lot of financial and technical problems. Out of six sugar industries, four industries come under my Anakapalle Parliamentary Constituency. They are Etikoppaka, Govada, Thandava and Thummapala.

With the launch of MGNREGA Programme, the only major crop affected is sugarcane as there is acute scarcity of labour. It coincides with sugarcane cultivation.

Due to lower realization from the sale of sugar and other byproducts, cane payments are not being made in full to the tune of FRP; and also transport incentives which were promised to the cane suppliers have not been made so far.

Therefore, I urge upon the Government to provide financial assistance to clear sugarcane price dues as grant; to provide financial assistance and continuation of grant of 40 per cent SDF loans to install co-generation facilities in all the co-op sugar factories to improve revenue generation; to fix sugar price at a minimum of 3,500 per quintal of sugar excluding taxes and to link up sugarcane crop with MGNREGA scheme to make available labour for the cultivation of the crop which coincided with this programme.

(xxiv) Need to hand over the land occupied by Assam Rifles Complex to the State Government of Tripura for setting up of a multi-discipline Sports and Cultural Complex

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Assam Rifles Complex in Tripura is situated on the heart of the Agartala city. In Tripura, Assam Rifles are having hardly any presence, except one or two Training Battalion, as the State's law and order situation is mainly maintained by its own forces (Tripura Police and Tripura State Rifles) besides the CRPF and

BSF. Hence, the large area occupied by the Assam Rifles, since long be vacated and handed over to the State Government for the purpose of setting up of a multi-disciplined Sports and Cultural Complex. The Citizens Forum and Sports lovers of the State have already been agitating on the issue for long. Echoing to this popular demand, Government of Tripura has also taken up the issue with the Government of India and offered alternative land to Assam Rifles in vicinity of the Agartala city. Now, the Ministry of Home Affairs may consider the case with immediate effect.

**(xxv) Need to establish a 50 bed AYUSH Hospital in Hisar, Haryana
under National AYUSH Mission**

SHRI DUSHYANT CHAUTALA (HISAR): Nowadays, the importance of Indian system of medicines has widely been recognized at all level which insist us the need for development of traditional medicines. In this connection, I would like to urge the Government for setting up of a 50-bedded AYUSH Hospital in Hisar under National AYUSH Mission. The city of Hisar is one of well developed city comprised with a number of Central Government institutions, universities, business centers. The number of floating population is highest since people are visiting from Punjab, Rajasthan and other parts of the state to Hisar every day. Therefore, there is a need for setting up a 50-bedded AYUSH Hospital in Hisar under National AYUSH Mission. In case of establishment of such hospital, it would be more beneficial to the entire state of Haryana as well as other neighbouring States i.e. Punjab and Rajasthan and I request the government to take necessary action accordingly.

(xxvi) Relaxation in restrictions imposed by Archaeological Survey of India for undertaking new construction/repair of houses in Thrissur district of Kerala

SHRI C.N. JAYADEVAN (THRISSUR): In Kerala there are 26 Central monuments and 116 State monuments and out of this, majority are in Thrissur district. Many of them are temples. People are living in the vicinity of these temples. People are living in the vicinity of these temples for years. As there is a restriction imposed by Archaeological Survey of India for new constructions within the vicinity of 200 metres to these monuments, particularly temples, the people residing within this area are not able to even reconstruct their own houses which are in dilapidated condition. The land owners in and around this area could not undertake any repair or reconstruction works for protection of their existing structures because of this restriction. Even the temples are not able to undertake new constructions for the convenience of the devotees. I, therefore, urge upon the Government to make some relaxation in the restrictions imposed by ASI to relieve the hardships to the common people and dwellers in the area.

HON. CHAIRPERSON: The House stands adjourned to meet again at 2.30 p.m.

14.03 hours

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

14.31 hours

The Lok Sabha reassembled at Thirty One Minutes past Fourteen of the Clock.

(Hon. Speaker in the Chair)

...(Interruptions)

TAXATION LAWS (SECOND AMENDMENT) BILL, 2016

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, I want to say ... *(Interruptions)*

HON. SPEAKER: What is the new thing?

...(Interruptions)

SHRI MALLIKARJUN KHARGE: Please take up the Adjournment Motion. ... *(Interruptions)*

HON. SPEAKER: No. Let me know if there is anything new besides this. *[English]* If you are talking about Adjournment Motion, I am sorry. If there is anything new, I will allow. ... *(Interruptions)*

HON. SPEAKER: I have given my ruling on that. So, again and again talking about Adjournment Motion is not allowed. If any new thing is there, I will allow you and that too for 30 seconds only. And do not ask for two minutes.

...(Interruptions)

HON. SPEAKER: Otherwise we will take the Bill.

[Translation]

SHRI MALLIKARJUN KHARGE: Madam Speaker, this is important because we also do not want to waste time. If you allow Adjournment Motion straightaway then the discussion will definitely go on.

[English]

HON. SPEAKER: I have given my ruling.

[Translation]

SHRI MALLIKARJUN KHARGE: We will discuss this Bill also during that discussion. Whatever is there in this Bill, we will discuss it together. Therefore, please take up the Adjournment Motion. ... *(Interruptions)*

[English] Bill will also be discussed.

HON. SPEAKER: I have given my decision.

[Translation]

SHRI MALLIKARJUN KHARGE: We need to find out the shortcomings in the Bill and see how we can remove them. Today, the country is facing troubles. More than 80 people have died and hundreds are injured. Therefore, if you give permission for the Adjournment Motion, we can discuss the Bill also along with it. ... *(Interruptions)*

[English]

HON. SPEAKER: How can we take both these things?

[Translation]

SHRI MALLIKARJUN KHARGE: There should be voting on both the items. So if you take up the two items together, ... *(Interruptions)*

HON. SPEAKER: Voting is bound to take place on the amendment of the Bill.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: If both the items are taken together, the Bill will also be passed and our discussion will also take place. ... *(Interruptions)*

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTH KUMAR): Madam Speaker, I would like to tell Shri Kharge ji that we have made our stand on the Adjournment Motion clear. We are ready for discussion and you can take up the Bill, please. ... *(Interruptions)*

[English]

HON. SPEAKER: I have given my decision.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): The Bill was introduced. We are not prepared yesterday to study it either. It was a very hasty decision and it was circulated amongst us. It has already been declared by the Central Government official that it is going to be implemented within 15th of the next month. It is already out. Though the Bill is under

consideration, it is already exposed that what the purpose of the Government is. ... (*Interruptions*) So, what I would propose is to consider these two – this Bill, this Motion and the demonetization issue - can be clubbed together, then discussion can start.

HON. SPEAKER: No, this Bill cannot be clubbed with Adjournment Motion. ... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY: No Madam, it can be clubbed. This is a part of the demonetization issue. It is a follow up step. It is not coming up separately. It is a follow up reflection.... (*Interruptions*)

HON. SPEAKER: While discussing this Bill, you can say whatever you want to say.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, the Taxation Law (Second Amendment) Bill is a very important Bill. It deals with the Taxation law, amendment to the Income Tax Act and it has serious repercussions on the Taxation Policy of the country. But, in all urgency, it was brought yesterday. It was not listed. Today it is listed for consideration and passing. We have moved some amendments. Shri Premachandran has moved some amendments. Shri Rajeev Satav has moved some amendments. But these are all amendments of a very technical nature. I was going through the Bill. It needs some more improvement, and I think, the Finance Minister will agree that whatever deliberations will be done in this House will always improve the structure of the Bill. But before we come to the Bill, the House

has to be in order and for that, it is necessary that from our Party, our Chief Minister has welcomed.... (*Interruptions*)

HON. SPEAKER: One minute please.

SHRI BHARTRUHARI MAHTAB: Our Chief Minister and our Party have welcomed the demonetization policy. There have been some flaws or some difficulties on the implementation part. We also, therefore, demand a deliberation, a discussion relating to that issue. Therefore, Madam, first let us take up the discussion on demonetization issue and then we can have a structured deliberation on the Taxation Laws (Second Amendment) Bill, which is necessary. It is because there are two issues. ... (*Interruptions*)

Very rightly, I would request Shri Sudip Bandyopadhyay also. One is the demonetization issue and another is the taxation policy attacking black money. Cutting across party lines, all the political parties in this House are against the scourge of black money. The respective Governments, be it the previous Government or be the Atal Ji's Government from 1998-2004—all had spoken and acted against black money. When Dr. Saheb was there as the Prime Minister, he had also taken lot of initiatives to attack black money. And, if this Bill is attacking black money, I think there would be no hesitation from any quarter to stop or delay this Bill. But first let us take up the demonetization issue in whatever form it may be. If all the leaders agree, we can work out on the Motion on which we can discuss, and voting can also take place. ... (*Interruptions*)

HON. SPEAKER: Yes, Jaitley Ji.

... (*Interruptions*)

[*Translation*]

HON. SPEAKER: Everyone need not speak, the point has been made.

... (*Interruptions*)

[*English*]

HON. SPEAKER: No, everybody will not say something.

... (*Interruptions*)

SHRI P. KARUNAKARAN (KASARGOD): You can listen to the Communist Party.... (*Interruptions*)

HON. SPEAKER: I have already called him. I know your view. It is all right. Let him speak.

... (*Interruptions*)

HON. SPEAKER: From your Party, Shri Sudip Bandyopadhyay has explained.

... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, I am raising a point of order.... (*Interruptions*)

HON. SPEAKER: No, not now.

... (*Interruptions*)

SHRI K.C. VENUGOPAL: Madam, I am raising a point of order. ... (*Interruptions*)

HON. SPEAKER: No, please.

... (*Interruptions*)

HON. SPEAKER: Only Jaitley Ji's speech will go on record.

... (*Interruptions*) ... *

HON. SPEAKER: Under what rule? No, there is no point of order. What is it?

... (*Interruptions*)

HON. SPEAKER: Arun Jaitley Ji, you can go on. I have allowed you.

... (*Interruptions*)

HON. SPEAKER: No, I am sorry.

... (*Interruptions*)

HON. SPEAKER: I will listen to your point of order. What is it?

... (*Interruptions*)

[*Translation*]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): You please allow point of order, I will reply. ... (*Interruptions*)

[*English*]

HON. SPEAKER: All right, under what rule are you raising the point of order?

*Not recorded.

... (*Interruptions*)

SHRI K.C. VENUGOPAL: Madam, as per rule 81, I am raising a point of order.

Here the hon. Minister has risen and today's List of Business has also stated that an IT (Amendment) Bill is going to be taken up for consideration and passing today itself. We moved amendment within a short span of time. The time of amendment has to be before 12 o' clock. Already, I have moved an amendment and that was accepted by the Government also. But for that amendment there is a need for the President's assent. I moved the amendment at 12 o' clock. Then, the Government printed it at 12.30 p.m. How can the President's assent be given within a short span? That means, anticipating the President's assent, the President has been brought here controversially. Is it possible to obtain the President's assent within a span of one hour? Hon. Finance Minister, is it possible? That means, you are bulldozing an important law without any homework. ...(*Interruptions*) Therefore, this should be postponed.... (*Interruptions*)

HON. SPEAKER: Saugata Roy ji, do you want to raise a point of order? Please mention the Rule number.

... (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): I want to raise a point of order under Rules 72, 74, 75 and Articles 117 and 274 of the Constitution of India. ... (*Interruptions*)

Madam, I am talking about the Taxation Laws (Second Amendment) Bill, 2016. Yesterday, at 2 o'clock, while there was din and turmoil in the House and when the Members protesting against demonetization, the Finance Minister came ... * and introduced the Bill. ... (*Interruptions*)

HON. SPEAKER: What word is it? I do not know. What is the word?

... (*Interruptions*)

PROF. SAUGATA ROY: It is ...* It is not unparliamentary (*Interruptions*)

SHRI ANANTHKUMAR: ...* is a wrong word. It has to be expunged.... (*Interruptions*)

HON. SPEAKER: Okay, I will see it. Please do not use this word.

... (*Interruptions*)

PROF. SAUGATA ROY: May I use the word “stealthily” or may I use another word “furtively” ... (*Interruptions*) So, he introduced the Bill furtively. ... (*Interruptions*) Please listen to me.(*Interruptions*)

Normally what happens when a Bill is to be brought, it is included in the List of Business. In yesterday's List of Business the Taxation Laws (Second Amendment) Bill was not there. If it was there, then we would have moved opposition to the introduction under Rule 72(1). But we were

*Not recorded.

* Not recorded.

deprived of that basic opportunity of opposing the introduction of an anti-people Bill. Anyway, that happened.

Then, what is the next stage in the Bill? The second stage is that the Bill may be taken into consideration under Rule 74. Then, under Rule 75, there may be a discussion on the principles of the Bill. Madam, as you know, the House has been in turmoil since 16th of November. Every day you have to adjourn the House three to four times. Now, this is a Bill, which affects the Government's misguided efforts on demonetization, black money, etc. This is a follow-up of the Government's decision to demonetize Rs.500 and Rs.1000 notes. The House has been in a total turmoil. All of us in the Opposition Benches vocally oppose the decision of the Government. ... (*Interruptions*)

All I want to say is that in such an important Bill, the Finance Minister is proposing a Pradhan Mantri Garib Kalyan Kosh to give a special opportunity to black money holders. This is a serious matter.... (*Interruptions*)

HON. SPEAKER: You are talking about the Bill. You have started the discussion.

... (*Interruptions*)

PROF. SAUGATA ROY: I will not talk on the Bill. ... (*Interruptions*) Madam, this Bill should be discussed in all seriousness with full-fledged deliberation. As you know, when it was being discussed in the Business Advisory Committee, the Government wanted only two hours for discussion.... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Let us not discuss it here....
(*Interruptions*)

PROF. SAUGATA ROY: Okay, we will not discuss it. ... (*Interruptions*)

Now, another very vital point was mentioned by Mr. Venugopal. ...
(*Interruptions*)

HON. SPEAKER: Please conclude.

PROF. SAUGATA ROY: Madam, it is not over.... (*Interruptions*)

Under Articles 117 and 274 of the Constitution, before bringing the Bill, the President's recommendation has to be obtained. The Minister must have obtained the President's recommendation. Now, we are putting amendments for the same. Then, for the amendments to be fruitful, again the President's assent is necessary under Articles 117 and 274. All I want to say is that for a proper and structured discussion on the Government's misguided efforts to curb black money through this Bill, it is necessary that the House be in perfect order and the House can be in perfect order after we have discussed the demonetization issue through an Adjournment Motion. Unless that happens, discussion on this Bill ... (*Interruptions*) The plan of the Government is, again, furtive. They are trying to pass the Bill in the din. The Minister will read and there will be 'ayes'. ... (*Interruptions*) Madam, this should not happen. The future of the nation is at stake. This Government's effort of no discussion on the Bill should not be allowed. We should have a proper discussion. ... (*Interruptions*)

HON. SPEAKER: That is okay now.

PROF. SAUGATA ROY: Madam, you are the custodian. ... (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI M. VENKAIAH NAIDU): Madam Speaker, what is his point of order? ... (*Interruptions*) The Business says ... (*Interruptions*) The House is in turmoil because of them. ... (*Interruptions*) Do not waste the time of the House like this. ... (*Interruptions*)

HON. SPEAKER: Shri N.K. Premachandran.

... (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, thank you very much. ... (*Interruptions*)

HON. SPEAKER: Do you want to say the same thing?

SHRI N.K. PREMACHANDRAN: No, Madam. I am on a different point.

HON. SPEAKER: Please tell the Rule Number.

SHRI N.K. PREMACHANDRAN: Madam, I thank you very much for allowing me to make my point of order. My point of order is under Rule 376 and Rules 81 and 82. Shri K.C. Venugopal has already talked about Rule 81. So, Madam, kindly go through Rule 82. The order of the President granting or withholding the sanction or recommendation to an amendment to a Bill shall be communicated to the Secretary General by the Minister concerned in writing.

Madam, my point is that I have given notices for seven amendments. Out of these seven amendments, five amendments require the recommendation of hon. His Excellency, the President. I would like to know from the hon. Finance Minister whether the recommendation in writing has been obtained from His Excellency, the President of India, so that I am getting the opportunity to move my amendments. That should be communicated in writing - whether it is withheld, whether it is assented or whether it is rejected. That is my first objection.

My second objection is that going to the Bill, kindly see section 199(C) of the Bill, that is, clause 3.

HON. SPEAKER: No, you cannot speak about the amendment.

SHRI N.K. PREMACHANDRAN: No, I am not going into the merit and I am not going to the amendment.

HON. SPEAKER: You are talking about the Bill. No, I am sorry.

SHRI N.K. PREMACHANDRAN: Madam, I may be allowed. Let the hon. Finance Minister reply.

Madam, yesterday the Revenue Secretary has unequivocally spoken before the Press that December 30th will be the last day for availing the benefit under it. ... (*Interruptions*)

HON. SPEAKER: No, that is another thing. You have given the motion for another thing.

SHRI N.K. PREMACHANDRAN: Madam, on this point of order, I am seeking a ruling.

Thank you very much.

HON. SPEAKER: Thank you very much.

Shri Arun Jaitley.

... (*Interruptions*)

[*Translation*]

SHRI ARUN JAITLEY: Hon. Speaker, Madam, I am grateful to you that on an important subject like the Taxation Amendment Bill, 2016, you have ...

(*Interruptions*)

[*English*]

HON. SPEAKER: That, I will.

... (*Interruptions*)

HON. SPEAKER: One thing is there that you have talked about the amendment. Let the amendment come. At that time, I will give the ruling. I am not saying 'no'.

... (*Interruptions*)

HON. SPEAKER: No, I am sorry.

Another thing is 'bring the House in order'. You have to do that. I am requesting you that this is an important Bill and therefore, please keep the House in order.

... (*Interruptions*)

HON. SPEAKER: At the time of consideration of the Bill, I will definitely do it.

... (*Interruptions*)

SHRI ARUN JAITLEY: Madam, the Bill has already been introduced yesterday. ... (*Interruptions*)

HON. SPEAKER: I am sorry. The Bill has already been introduced.

... (*Interruptions*)

HON. SPEAKER: You have to keep order in the House. I am requesting you all to let the House be in order so that we can discuss the Bill.

... (*Interruptions*)

HON. SPEAKER: No, I am sorry. This is an important Bill and an urgent one.

... (*Interruptions*)

HON. SPEAKER: At that time only, I will give my ruling.

Yes, hon. Minister.

... (*Interruptions*)

SHRI MOHAMMAD SALIM (RAIGANJ): Madam, this will go down as a black day in the history of Parliament. ... (*Interruptions*)

Madam ... (*Interruptions*)

SHRI ARUN JAITLEY: Madam, I am sorry. This is a serious aspersion against the Chair. ... (*Interruptions*)

HON. SPEAKER: No, I am sorry.

... (*Interruptions*)

SHRI MOHAMMAD SALIM: Madam, you are the custodian of the whole House. ... (*Interruptions*)

14.50 hours

(At this stage, Shri Kanti Lal Bhuria, Prof. Saugata Roy, Shri Mohammad Salim and some other hon. Members came and stood on the floor near the Table.)

SHRI M. VENKAIAH NAIDU: Madam, he has made comments against the Chair. ... (*Interruptions*)

I am sorry that he has made an aspersion against the Chair. That is what I am saying. This Bill was introduced yesterday. It is there in the agenda of the House. The Chair had allowed it. How can they raise an objection? They do not have the numbers. ... (*Interruptions*) They have disturbed the House from 17th till today. ... (*Interruptions*) They are wasting the time of the country and also the people. ... (*Interruptions*) This is a very important Bill. ... (*Interruptions*) Let them go to their seats; take part in the debate; and raise their objections, if any. ... (*Interruptions*) Madam, these amendments also have been moved and the Bill also has been introduced. ...

(Interruptions) The Minister is now talking on the Bill. ... *(Interruptions)* Let it go on. ... *(Interruptions)*

HON. SPEAKER: This is not the way.

... *(Interruptions)*

HON. SPEAKER: Now, hon. Minister, Shri Arun Jaitley.

... *(Interruptions)*

SHRI ARUN JAITLEY: Madam, I beg to move:

“That the Bill further to amend the Income-tax Act, 1961 and the Finance Act, 2016, be taken into consideration.”

[Translation]

Hon. Speaker Madam, hon. Prime Minister had made an important announcement on 8th November, 2016. The announcement was that from the midnight of 8th November, 2016, high denomination currency notes of Rs. 500 and 1000 will cease to be legal tender ... *(Interruptions)* The objective behind taking this decision was to remove the black money which was being used for tax evasion, corruption etc. from the political and economic structure of this country.... *(Interruptions)* Since its formation, this Government has been taking steps against black money one after the other. Oath was taken on 26th May, 2014 and the first decision taken by this Government on 29th May, 2014, was to constitute a special task force on the basis of the Supreme Court's judgment given three and a half years ago which would give its recommendations to end black money. ... *(Interruptions)* Subsequently, the Government took stringent action against the black money stashed in foreign countries, made a law to provide an opportunity to the people to disclose the undisclosed foreign income and assets by paying 60% tax. Many people brought their black money back by availing this opportunity.... *(Interruptions)* Subsequently, the Government started assessing the black money that was deposited in the accounts of HSBC and other accounts in Lichtenstein and cases were initiated against them ... *(Interruptions)* After

this, the Government passed the legislation allowing the confiscation of *benami* properties and the punishment to individuals who transfer them....
(*Interruptions*)

IDS proved to be the most effective scheme of the Government in the history under which an amount of approx. Rs. 70,000 crore was recovered as black money. ... (*Interruptions*) Even after this, when the Government took a new decision regarding black money on November 8th, it was noticed that many people were trying to illegally exchange those currency notes which were not legal tender. ... (*Interruptions*) The government revised the Finance Bill and the Income Tax Act as part of its agenda after observing these activities in the market. The fundamental idea behind this amendment is that anyone found trying to exchange black money by using illegal means will be subject to 60% tax and penalties which will amount to total of 85% as tax and penalties-... (*Interruptions*) However, if someone discloses that black money and deposits in a bank, that money will be subject to a 50% tax and this 50% will include surcharge and penalties. Besides, of the remaining 50%, 25% will be returned immediately and the remaining 25% will be paid after four years. ... (*Interruptions*) There will be a concerted effort to reintroduce this currency into the mainstream.

This money will serve as resources for the Government which could not be used till now because of being dumped as black money.
(*Interruptions*) That money will be put to use as *Garib Kalyan Kosh* finally to be used for alleviating rural poverty. ... (*Interruptions*) The objective of

this law is to use the rich people's black money for the benefit of the underprivileged. ... *(Interruptions)*

Madam Speaker, I request the House to adopt this amendment. ... *(Interruptions)*

[English]

HON. SPEAKER: There will be no discussion.

... *(Interruptions)*

[Translation]

HON. SPEAKER: Some points of orders have been raised, but in view of the urgency involved, we have to dispose of the Bill today itself. The Bill was introduced yesterday and is scheduled to be passed today. A lot of amendments are also coming. So no point of order stands.

The second thing is that the amendments which require the the President's recommendation has also come, *[English]* but there is no time, so I cannot permit such amendments to be moved. Therefore, I cannot permit the Members moving of such amendments which require the President's recommendation. Now, we will take up the Bill.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, the Taxation Laws (Second Amendment) Bill, 2016 is a Bill of vital public importance. It is my earnest desire that the House should have a thorough debate on this Bill. However, in the prevailing situation, it is not possible to have a discussion on this Bill. It is impossible

because of the way all of you are behaving. It is impossible to have a discussion on this Bill. The Hon. Members will appreciate that this Bill is required to be considered and passed by this House. Therefore, I will put further motions in regard to the Bill directly to the vote of the House.

... (*Interruptions*)

HON. SPEAKER: I am sorry to say that this is not the way.

... (*Interruptions*)

HON. SPEAKER: You do not want a discussion, and I cannot help it. If you want a discussion, please go back to your seats, and I am ready for it.

... (*Interruptions*)

HON. SPEAKER: The question is:

“That the Bill further to amend the Income-tax Act, 1961 and the Finance Act, 2016, be taken into consideration.”

The motion was adopted.

... (*Interruptions*)

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

... (*Interruptions*)

HON. SPEAKER: Hon. Members, Sarvashri N.K. Premachandran, B. Mahtab, Rajeev Satav and K.C. Venugopal have tabled amendments to the

Taxation Laws (Second Amendment) Bill. I may inform the House that amendment Nos. 1,2,3, 6 and 7 by Shri N.K. Premachandran; amendment No. 11 by Shri B. Mahtab; both the amendments tabled by Shri Rajeev Satav, and amendment No. 12 by Shri K.C. Venugopal require recommendation of the President under clause (1) of Articles 117 and 274 of the Constitution for moving in Lok Sabha. Since the recommendation of the President for moving the amendments has yet not been received, hon. Members cannot be permitted to move these amendments. However, I will call Shri Mahtab and Shri N.K. Premachandran to move their amendments which do not require President's recommendation.

... (*Interruptions*)

HON. SPEAKER: The question is:

“That clauses 2 to 4 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 5 *Amendment of Section 2*

HON. SPEAKER: Shri N.K. Premachandran, are you moving your amendment Nos. 4, 5, 8 and 9 to clause 5 of the Bill?

SHRI N.K. PREMACHANDRAN (KOLLAM): I am not moving.

HON. SPEAKER: He is not moving the amendments.

... (*Interruptions*)

15.00 hours

HON. SPEAKER: Shri Bhartruhari Mahtabji, are you moving your amendment no. 10?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I beg to move:

“Page 4, lines 28 to 30,-

Omit “and shall also fulfil such other conditions as may be specified in the Pradhan Mantri Garib Kalyan Deposit Scheme, 2016.”. (10)

The sentence can continue in the Part II. But the other part which I have mentioned should be omitted. ... (*Interruptions*)

HON. SPEAKER: I shall now put amendment No. 10 to clause 5 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

The question is:

“That clause 5 stand part of the Bill.”

The motion was adopted.

Clause 5 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. SPEAKER: The Minister may now move that the Bill be passed.

SHRI ARUN JAITLEY: I beg to move:

“That the Bill be passed.”

HON. SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

HON. SPEAKER: I am really sorry that you are not discussing the important Bill.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet tomorrow the 30th November, 2016 at 11.00 a.m.

15.02 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, November 30, 2016/Agrahayana 9, 1938 (Saka).*

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